GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4214
ANSWERED ON:19.08.2010
PROBE ON IPL FRANCHISEES
Das Gupta Shri Gurudas;Lingam Shri P.;Ponnam Shri Prabhakar

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government is probing IPL franchisees;
- (b) if so, the details thereof;
- (c) the details of allegations pending with the Government regarding IPL franchisees; and
- (d) the action taken by the Government in this regard?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHID)

(a) to (c): The preliminary information/reports have indicated non-compliance of certain provisions of the Companies Act, 1956 by the following IPL franchisees:

Name of teams Name of franchisees

Mumbai Indians Indiawin Sports Pvt. Ltd.
Royal Challengers Bangalore Royal Challengers Sports Pvt. Ltd.
Deccan Chargers Deccan Chargers Sporting Ventures Ltd.
Chennai Super Kings India Cements Ltd.
Delhi Daredevils GMR Sports Pvt. Ltd.
Kings XI Punjab KPH Dream Cricket Pvt. Ltd.
Kolkata Knight Riders Knight Riders Sports Pvt. Ltd.
Rajasthan Royals Jaipur IPL Cricket Pvt. Ltd.
Sahara Pune Warriors Sahara Adventure Sports Ltd.
Kochi Rendezvous Sports Limited

(d) The Registrars of Companies have been instructed to scrutinize the documents of the companies under section 234 of the Companies Act, 1956 and take penal action, wherever warranted.